



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH, KOLKATA

O.A. No. 350/925/2019

PARTICULARS OF THE APPLICANT

PRANAB KUMAR MUKHERJEE, son of late Dinesh Chandra Mukherjee, aged about 62 years, worked as Store Superintendent (T), R&T Division, Geological Survey of India, 29, J L Nehru Road, Kolkata 700016, residing at 1/17, Bipuji Colony, Post Office ~ Dhakuria, Kolkata 700 031

.... APPLICANT

V E R S U S

- (i) The Union of India, through Secretary, Ministry of Mines, Sastri Bhawan, New Delhi 110 001
- (ii) The Director General, Geological Survey of India, 27, J L Nehru Road, Kolkata 700016
- (iii) The Deputy Director General (P), Geological Survey of India, 27, J L Nehru Road, Kolkata 700016

.... RESPONDENTS

**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH**

OA/350/925/2019

Date of Order: 08.03.2021



Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Pranab Kumar Mukherjee.....Applicant

Vrs.

Union of India & Ors.Respondents

For the Applicant(s) : Mr. A.Chakraborty, Counsel

For the Respondent(s): Mr. K.Prasad, Counsel

ORDER (ORAL)

Bidisha Banerjee, Member (J):

Heard Ld. Counsel for the parties.

2. The applicant is aggrieved as his balance of subsistence allowance for the period of suspension has not been given and the appeal preferred to Appellate Authority, which is statutory in nature, has not been disposed of despite several opportunities and directions of this Tribunal.

3. At hearing, Ld. Counsel for the applicant would invite our attention to Paragraph 6 sub para (xiii) of the reply which confirms the fact that the appeal is still pending for consideration and has not been disposed of.

4. In view of the acquittal of the applicant from the criminal case vide order dated 29.09.2018, we direct the Appellate Authority to dispose of the pending

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appeal taking into account the acquittal order and pass a reasoned and speaking order in accordance with law within a period of two months.

We make it clear that we have not gone into the merits of the matter.

5. O.A. accordingly stands disposed of. No order as to costs.



(Dr. Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member(J)

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